

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

CP.23/98 in OA.1772/97

dt.19-2-98

Between

A. Divakar Rao

: Petitioner

and

1. Union of India, rep. by  
its Secretary  
Min. of Planning  
Dept. of Statistics  
Sardar Patel Bhawan  
Parliament Street  
New Delhi

2. Director  
National Sample Survey Organisation  
(Field Operations Division)  
Dept. of Statistics  
'C' Flock, 3rd Floor  
Hall No.327, Pusha Bhavan  
Madangiri Road  
New Delhi-62

3. S.K. Pillai  
Asstt. Director, NSSO  
AP(E) Region, Bandar Raod  
IGMS Complex, Vijayawada-10      (Contemnor)

4. Drawing & Disbursement Officer  
NSSO, AP(E) Region, Bandar Road  
IGMS Complex, Vijayawada-10

: Respondents

Counsel for the Petitioner

: Party-in-Person

Counsel for the respondents

: V. Bhimanna  
CGSC

Coram

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.)



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Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

The interim order in the OA was passed on 22-1-98 directing the respondents not to make any recoveries on any account until the final disposal of the case.

1. It is evident from the CP that before the said order could be communicated and reach the respondents, recovery was ordered as before on the same date, i.e., 22-1-1998. The Standing Counsel for the respondents assures us that interim order dated 22-1-1998 has since been received by the respondents and no recoveries shall be made any longer.
2. There is no merit in the same. The G.P. is disposed of. The respondents may file counter affidavit in the main OA within two weeks. Thus the <sup>C.P.</sup> is closed.

प्रमाणित प्रति  
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी/उप रजिस्ट्रार (न्यायिक)  
Court Officer/DY, Registrar  
केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
हैदराबाद बायडपेठ  
HYDERABAD BENCH

CP 23/98

Case Number	OA 1772/97
Date of Judgement	19-2-98
Copy Made Ready on	16-2-98
On Officer (J)/Dy. Registrar (J)	